

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL JURISDICTION**

ORIGINAL APPLICATION NO. 561 OF 2022

IN THE MATTER OF:

URVASHI SHOBHNA KACHARI

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

....RESPONDENTS

INDEX

S. No.	Particulars	Pg. No.
1.	Additional Affidavit on behalf of the Applicant.	1-8
2.	<u>ANNEXURE-1[COLLY]:</u> Copy of the documents obtained under RTI Act showing amounts received by the District Magistrate/ Respondent No.5 and utilized as well as the Order No. 88/16-8 (2012-13) issued by the District Magistrate/ Respondent No.5 dated 09.05.2013 along with the translated copy.	9-16

FILED BY:

DELHI

DATED: 07.02.2023



Esha Dutta, Adv.
Counsel for Applicant
A-2, Kailash Colony,
New Delhi-110048
D/2467/2013
Ph: 9818448799
eshadutta7@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL JURISDICTION
ORIGINAL APPLICATION NO. 561 OF 2022**

IN THE MATTER OF:

URVASHI SHOBHNA KACHARI

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

....RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPLICANT
REGARDING THE JOINT COMMITTEE REPORT TITLED 'ON
GROUND EVALUATION OF THE ISSUE OF COLOSSAL
ENVIRONMENTAL DEGRADATION IN THE PROMINENT PILGRIM
TRACK REGIONS OF UTTARAKHAND'**

I, Urvashi Shobhna Kachari, D/o Colonel D.K.Kachari (Retd), aged about 37 years, R/o 70 Bhagwantpur, Purkul Gaon Road, Dehradun 248009, Uttarakhand [presently in New Delhi], do hereby solemnly affirm and state as under:

1. I state that I am the Applicant herein and have preferred the present Application under Sections 14 and 15 read with Section 18 of the *National Green Tribunal Act, 2010* R/w Rule 24 of the *National Green Tribunal (Practices and Procedures) Rules, 2011* against the Respondents seeking the preservation of the ecology in and around the holy pilgrim tracks in the sensitive and bio-diverse regions of Uttarakhand, which has been compromised due to the exponential increase of equines and pilgrims in the State.



2. I state that vide Order dated 12.08.2022, this Hon'ble Tribunal had directed the Respondents to file a factual Report, for which a Joint Committee had been constituted comprising the Regional Director, CPCB, Uttarakhand, and nominees of MOEF&CC, Uttarakhand, Uttarakhand Pollution Control Board and G.B.Pant National Institute of Himalayan Environment.
3. The Joint Committee has filed its Report titled '*On ground evaluation of the issue of colossal environmental degradation in the prominent pilgrim track regions of Uttarakhand*' after a joint inspection of the pilgrim tracks from 06.10.2022 to 15.10.2022.

KEDARNATH TRACK

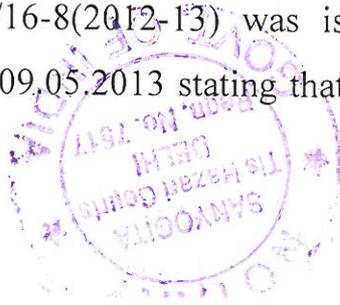
4. Vast amount of pollution on the track is caused by the equines used on the track for carrying people and supplies. There are two ways in which the use of equines is taxed:

A) Zila Panchayat – Fee earned through one-time registration of equines in the Yatra season of 2022 – Rs 21,49,250/-

B) District Administration (Respondent No.5) – Fee earned by the District Administration for Management of Equines in the Yatra season of 2022 – Rs 4,50,00,000/-.

Despite the massive fees garnered by the District Magistrate, all questions of accountability are placed on the Zila Panchayat which earns only a small fraction of the massive fees earned by the District Magistrate.

Responsibility for cleanliness and management of equines at the Kedarnath Track vested with the Rudraprayag Zila Panchayat till 2013, however, an Order No. 88/16-8(2012-13) was issued by the District Magistrate, Rudraprayag, on 09.05.2013 stating that in a meeting held by



the Chief Secretary, Government of Uttarakhand, the management of equines and cleanliness on the Kedarnath track was found grossly unsatisfactory, hence the responsibility was taken away from the Zila Panchayat and handed over to Respondent 5 (District Magistrate, Rudraprayag).

- Until 09.05.2013 – The Zila Panchayat was responsible for the cleanliness and management of equines on the Kedarnath track.
- Since 09.05.2013 – The District Administration has been responsible for cleanliness and management of equines on the Kedarnath track.

The Report of the Joint Committee appointed by this Hon'ble Tribunal does not disclose any inputs or records any submissions from the District Administration, Rudraprayag, comprising of the District Magistrate/ Respondent No.5. Despite such a stark division of work, the Joint Committee omitted to seek any inputs/ clarification from the Respondent No.5. and recorded inputs from the Zila Panchayat, Rudraprayag instead. A copy of documents obtained under RTI Act showing amounts received by the District Magistrate/ Respondent No.5 and utilized as well as the Order No. 88/16-8(2012-13) issued by the District Magistrate/ Respondent No.5 dated 09.05.2013 along with the translated copy is annexed as **ANNEXURE-1[COLLY]**.

Instead, the Joint Committee has stated incorrectly at several places in the report that the Zila Panchayat, Rudraprayag is the authorised agency for management of solid and plastic waste and equines on the track.

a) *“Zila Panchayat, Rudraprayag (hereafter referred as ‘agency’) is authorized agency for management of solid and plastic waste in entire track”* [Point (i), Page 13 of the Report]



- b) “Zila Panchayat, Rudraprayag (hereafter referred as ‘agency’) is authorized agency for management of Equines/mules in the track” [Point (i), Page 14 of the Report]
5. I state that regarding the Kedarnath track, it has been disclosed that 900 kg of non-biodegradable waste had been generated in 2022 [Ref: Table 2 on Page 13 of Report]. The Report discloses that there is no waste processing plant in Rudraprayag and in its absence, solid and plastic waste is being collected and dumped in the trenching area of the Nagar Palika in contravention of the *Solid Waste Management Rules, 2016* and *Plastic Waste Management Rules, 2016 as amended* [Ref: Para iv on Page 13 of Report].
6. I state that the Joint Committee has admitted that the Zila Panchayat, Rudraprayag has not disclosed any information regarding the number of dead equines, insured equines, the status of postpartum care of equines or the status of veterinary doctors in Kedarnath to look after equines. But the Joint Committee failed to disclose if these same questions were posed to the District Magistrate/Respondent 5 [Ref: Para v on Page 15 of Report].
7. The Report discloses that there is grossly deficient infrastructure in place in Kedarnath to deal with excessive pilgrim and equine traffic, solid and plastic waste, equine waste and equine shelters [Ref: Para ii, iii, x on Page 15, 16 of Report].
8. I state that the Hon’ble Tribunal may direct the Respondent No.5 to disclose information on the aforesaid aspects.

GANGOTRI TO GOMUKH TRACK AND YAMUNOTRI TRACK

9. I state that regarding the Gangotri and Gomukh track and the Yamunotri track, it has been disclosed that 100 kg of non-biodegradable waste had

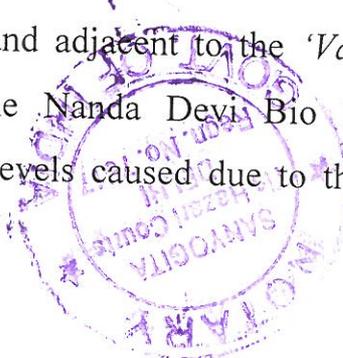


been generated in 2022 [Ref: Tables 4, 6 on Pages 17, 21 respectively of Report]. The Report discloses that there is no waste processing plant in Gangotri or Janki Chatti (Yamunotri) and in its absence, solid and plastic waste is being collected and dumped in contravention of the *Solid Waste Management Rules, 2016* and *Plastic Waste Management Rules, 2016 as amended* [Ref: Para iii on Pages 17,21 of Report].

10. Only 15 equines were registered in 2022 to ply on the Gangotri-Gomukh track [Ref: Table 5 on Page 19 of Report], which is because it is a highly eco sensitive glacier and prone to rapid degradation. It has also been noted in the report that the infrastructure in place at Gangotri is inadequate to deal with the current number of human and equine traffic, solid and plastic waste, equine waste and equine shelters [Ref: Para ii, iii, ix, xii, xiii, xviii, on Page 18, 19 of Report].
11. Surprisingly, the Joint Committee in its report, has recommended the carrying capacity of equines on track to be increased to 2,250. This recommendation seems illogical and absurd given the terrain and the existing infrastructure and the Joint Committee's own recorded observations.
12. The Joint Committee itself has admitted that the Respondent No.6 has not disclosed any information regarding the status of postpartum care of equines or the status of veterinary doctors in Gangotri and Yamunotri to look after equines [Ref: Para xv, xix on Pages 19, 23 of Report].

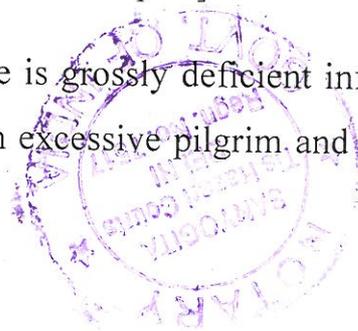
HEMKUNT SAHIB TRACK

13. I state that the Hemkunt Sahib track is located in the 'Valley of Vegetation', a UNESCO site and adjacent to the 'Valley of Flowers', a National Park, situated in the Nanda Devi Bio Reserve. It is my submission that the pollution levels caused due to the high numbers of



pilgrims and equines in these areas are compromising the flora and fauna in and around the Hemkunt Sahib track [Ref: Point 3.4 on Page 25 of Report].

14. It has been disclosed in the Report filed by the Joint Committee that 55 tons of non-biodegradable waste had been generated in 2022 [Ref: Table 8 on Page 27 of Report]. The Report discloses that there is no waste processing plant in Hemkunt Sahib and in their absence, solid and plastic waste is being collected and dumped in contravention of the *Solid Waste Management Rules, 2016* [Ref: Para iii-vi on Page 26-27 of Report]. This is despite the formation of the Eco Development Committee, Bhyunder, appointed by the Zila Panchayat Chamoli/Respondent 7, for the specific purpose of waste cleaning and management [Ref: Point i on Page 26 of Report]. I state that the Hon'ble Tribunal may direct the Respondent No.7 to disclose information on the aforesaid aspects.
15. A record number of 2,55,000 pilgrims visited Hemkunt Sahib in the year 2022 [Ref: Figure 12 on Page 28 of Report]. While the maximum number of pilgrims allowed to visit everyday to Kedarnath, Badrinath, Gangotri and Yamunotri have been specified by the Department of Tourism in its Government Order dated 10.05.2022 annexed with our application, no restriction has been placed by the State of Uttarakhand/ Respondent No.2 on the number of pilgrims/ day.
16. The Joint Committee itself has admitted that the Respondent No.7 has not disclosed any information regarding the status of postpartum care of equines or the status of veterinary doctors in Hemkunt Sahib to look after equines [Ref: Para xvi on Page 29 of Report].
17. The Report discloses that there is grossly deficient infrastructure in place in Hemkunt Sahib to deal with excessive pilgrim and equine traffic, solid

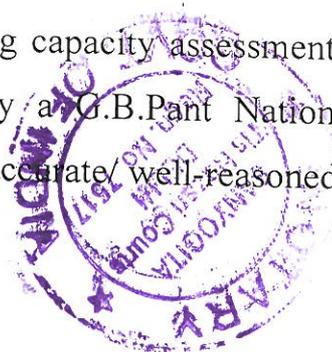


and plastic waste, equine waste and equine shelters, even with the existing number of Registered equines at 1200. [Ref: Para ii, iii, v, xxvi, xxvii, vii, x, xiii, xiv, xvii, xviii on Page 26-30 of Report].

18. Yet, while calculating the carrying capacity of the Hemkund track, based on an assessment of the existing facilities, the Joint Committee has proposed for the number of equines to be almost doubled at 2375 equines – clearly through no application of mind.

GAPS AND CONCLUSIONS OF THE REPORT:

19. I state that the Joint Committee has demarcated several gaps in preservation of the environment in and around the aforementioned pilgrim tracks by the Respondents and have recommended a detailed action plan [Ref: Table 10, Page 30-31 of the Report] and concluding recommendations [Ref: Point 5, Page 32 of the Report] which may be expeditiously implemented under the supervision of the Joint Committee.
20. A significant lapse in the Report is that no inputs have been recorded by the Joint Committee from the Respondent No.5 while preparing the Report, especially regarding management of the Kedarnath track. The Respondent No.5 must be called upon to disclose pertinent facts on these aspects.
21. I state that additionally, a detailed study may be conducted to assess the direct effect of tourists/ equines on biodiversity in around the pilgrim tracks and adjacent rivers [Ref: Point 5 of Table 10, Page 31 of the Report].
22. I further state that the initial carrying capacity assessment of equines on the pilgrim tracks, as computed by a G.B.Pant National Institute of Himalayan Environment is far from accurate/ well-reasoned as pointed out



above in Paras 11 and 18 [Ref: Point 5 (a), Page 32 of the Report]. I state that the Hon'ble Tribunal may direct the Respondent No. 3 to appoint a team of experts including the Applicant to conduct an extensive carrying capacity assessment of equines as well as humans on the pilgrims tracks, on the basis of the available infrastructure for the safe passage for humans and animals.

Umashi Shobha Kauri.

DEPONENT

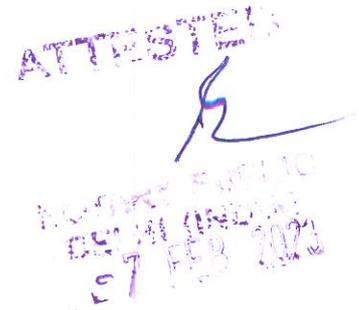
VERIFICATION:

Verified at Delhi on this 07th day of February 2023 that the contents of this affidavit which are true and correct based on official records. No part of it is false and nothing material has been concealed therefrom.

*Identified
Eshe Datta*

Umashi Shobha Kauri.

DEPONENT



ANNEXURE-1 [COLLY]

आदर

केदारनाथ यात्रा व्यवस्था संचालन में मा० उच्च न्यायालय, उत्तराखण्ड नैनीताल में दायर जनहित याचिका संख्या 49/2012 के क्रम में मुख्य सचिव महोदय, उत्तराखण्ड शासन, देहरादून की अध्यक्षता में केदारनाथ क्षेत्र की व्यवस्था तथा अन्य मूलभूत सुविधाओं के संबंध में दिनांक 04.12.2012 को आहूत बैठक के विन्दु संख्या 2 (3) में दिये गये निर्देशों के क्रम में तथा मुख्य सचिव महोदय द्वारा आयोजित बैठक में अपर सचिव, पर्यटन द्वारा अवगत कराया गया कि, पर्यटन विभाग द्वारा यात्रा व्यवस्थाओं हेतु एक अधिनियम प्रस्तावित किया जा रहा है, जिसमें प्राधिकरणों के गठन (Shri Kedarnath Development and Management Authority) (SKEDMA) प्रस्तावित है। अपर सचिव/अपर मुख्य कार्यकारी अधिकारी, उत्तराखण्ड पर्यटन विकास परिषद, के पत्र संख्या: 311/2-7-27/2013 में दिये गये निर्देशों के क्रम में तथा जिला पंचायत रुद्रप्रयाग में दिनांक 07.05.2013 को आहूत बैठक के प्रस्ताव संख्या-1 एवं 2 में लिये गये निर्णय के क्रम में गौरीकुण्ड से केदारनाथ तक समस्त यात्रा सम्बन्धी व्यवस्थायें जिनमें घोड़ा-खच्चर संचालन, प्रीपेड काउन्टर तथा सफाई व्यवस्था, जिनका संचालन पूर्व में जिला पंचायत रुद्रप्रयाग द्वारा किया जाता था, उपरोक्त समस्त निर्देशों के क्रम में जनहित को मध्यमजर रखते हुए वर्तमान में जिला पंचायत रुद्रप्रयाग से जिला प्रशासन रुद्रप्रयाग के अधीन जिला पर्यटन विकास अधिकारी (मुख्य विकास अधिकारी) रुद्रप्रयाग को हस्तान्तरित किये जाते हैं।

मुख्य सचिव, उत्तराखण्ड शासन, देहरादून की अध्यक्षता में केदारनाथ क्षेत्र की सफाई व्यवस्था एवं मूलभूत सुविधाओं के सम्बन्ध में दिनांक 04.12.2012 को आहूत बैठक में मुख्य सचिव महोदय द्वारा अवगत कराया गया है कि, वर्तमान में घोड़ों की लाईसेंस प्रणाली पर नियंत्रण जिला पंचायत, रुद्रप्रयाग के पास है, जिला पंचायत द्वारा उक्त दायित्वों का निर्वहन उचित प्रकार से नहीं किया जा रहा है, जिसे यह समस्या जटिल हो रही है। पर्यटन विभाग द्वारा प्रस्तावित प्राधिकरण के माध्यम से घोड़ों के लाईसेंस प्रणाली पर नियंत्रण किया जायेगा। अतः इस प्रकार के प्राधिकरण Shri Kedarnath Development and Management Authority (SKEDMA) गठित होने तक श्री केदारनाथ धाम की यात्रा व्यवस्थायें जिला प्रशासन के नियंत्रण में मुख्य विकास अधिकारी, रुद्रप्रयाग तथा जिला साहसिक खेल अधिकारी, रुद्रप्रयाग को देख-रेख में संचालित की जायेगी।

अपर मुख्य अधिकारी, जिला पंचायत, रुद्रप्रयाग को निर्देशित किया जाता है कि, ये वर्तमान में यात्रा व्यवस्था से सम्बन्धित समस्त अभिलेख तथा धनराशि जिला पर्यटन विकास अधिकारी (मुख्य विकास अधिकारी) रुद्रप्रयाग को हस्तगत करना सुनिश्चित करें। उपरोक्त यात्रा व्यवस्था के वित्तीय संचालन हेतु जिला पर्यटन विकास अधिकारी, रुद्रप्रयाग (मुख्य विकास अधिकारी) तथा जिला साहसिक खेल अधिकारी, रुद्रप्रयाग के पदनाम से किसी राष्ट्रीयकृत बैंक में एक संयुक्त खाता खोला जायेगा, जिसका संचालन उपरोक्त दोनों अधिकारियों के संयुक्त हस्ताक्षरों से किया जायेगा। वित्तीय निर्णयों हेतु निम्न प्रकार एक समिति भी गठित की जाती है-

- 1- मुख्य विकास अधिकारी, रुद्रप्रयाग।
- 2- जिला विकास अधिकारी, रुद्रप्रयाग।
- 3- वरिष्ठ कोषाधिकारी, रुद्रप्रयाग।

(डॉ. नीरज खैरवाल)
आई.ए.एस.
जिलाधिकारी, रुद्रप्रयाग।

कार्यालय : जिलाधिकारी, रुद्रप्रयाग

संख्या: 88 / 15-8 (2012-13)

दिनांक 09 मई, 2013

प्रतिलिपि-

- 1- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 2- मुख्य सचिव, उत्तराखण्ड शासन, देहरादून।
- 3- प्रमुख सचिव, पर्यटन, उत्तराखण्ड शासन, देहरादून।
- 4- आयुक्त, गढ़वाल मण्डल, पौड़ी।
- 5- अपर सचिव, पर्यटन/अपर मुख्य कार्यकारी अधिकारी, उत्तराखण्ड पर्यटन विकास परिषद, देहरादून।
- 6- मुख्य विकास अधिकारी, रुद्रप्रयाग/जिला विकास अधिकारी, रुद्रप्रयाग।
- 7- जिला साहसिक खेल अधिकारी, रुद्रप्रयाग।
- 8- अपर मुख्य अधिकारी, जिला पंचायत, रुद्रप्रयाग।

छाया प्रति प्रमाणित

वर्ष 2021-22 में यात्रा व्यवस्था मद अन्तर्गत हुए व्यय से सम्बन्धित विवरण		
क्र०सं०	कार्य का विवरण	व्यय धनराशि
1	यात्रा सेल कर्मियों का मानदेय	7,36,140.00
2	यात्रा मार्ग पर स्थापित फ्लैक्स बोर्ड/बैनर पर व्यय	3,05,266.00
3	टेण्डर आमंत्रित हेतु विज्ञप्ति प्रकाशन	34,476.00
4	सेक्टर अधिकारियों हेतु सिम क्रय	16,800.00
5	यात्रा मार्ग पर बैरियर हेतु पुलिस विभाग को धनावंटन	2,00,000.00
6	यात्रा मार्ग पर जलौनी लकड़ी की व्यवस्था	4,46,767.00
7	यात्रा मार्ग में कोविड-19 के दृष्टिगत सोडियम हाइपोक्लोराइड की व्यवस्था	29,760.00
8	यात्रा सेल हेतु एस०पी०एस० डाक टिकट	2,000.00
9	यात्रा व्यवस्था हेतु प्रकीर्ण व्यय	59,600.00
10	यात्रा सेल हेतु स्टेशनरी तथा यात्रा मार्ग पर तैनात सेक्टर अधिकारियों हेतु स्टेशनरी	17,604.00
11	यात्रा मार्ग पर वाई०फाई० की सुविधा हेतु इण्टरनेट लीज लाइन पर व्यय	2,74,629.00
12	यात्रा मार्ग पर निरीक्षण पर भेजे गये कार्मिकों के आवास एवं भोजन की व्यवस्था	15,776.00
13	घोड़े-खच्चरों हेतु संचालित प्रीपेड काउण्टरों पर व्यय	16,24,384.00
14	यात्रा मार्ग में तैनात सेक्टर अधिकारियों हेतु सामग्री	51,228.00
	कुल व्यय धनराशि-	38,14,430.00

वर्ष 2021-22 में यात्रा व्यवस्था मद में प्राप्त धनराशि का विवरण		
क्र०सं०	कार्य का विवरण	प्राप्त धनराशि
1	घोड़े-खच्चर प्रीपेड काउण्टर से प्राप्त कुल धनराशि	88,52,100.00

Sh.
Acct

Suday
DT-10

वर्ष 2022-23 में यात्रा व्यवस्था मद अन्तर्गत हुए व्यय से सम्बन्धित विवरण

क्र०सं०	कार्य का विवरण	स्वीकृत / अनुमोदित धनराशि	अवमुक्त धनराशि
1	यात्रा सेल कर्मियों का मानदेय	2,05,200.00	2,05,200.00
2	यात्रा मार्ग पर घोड़े-खच्चरों के लिए गरम पेयजल व्यवस्था हेतु सोलर वाटर हीटर की स्थापना	22,800.00	22,800.00
3	गौरीकुण्ड स्थित हटों की मरम्मत (पशुचिकित्सालय एवं पशुचिकित्सकों की आवासीय व्यवस्था हेतु)	8,09,000.00	6,06,750.00
4	परिवहन चैकपोस्ट सोनप्रयाग के निकट 02 कमरों के मरम्मत का कार्य (पशुपालन विभाग के कार्मिकों हेतु आवास व्यवस्था)	47,500.00	35,625.00
5	यात्रा मार्ग पर संचालित घोड़े-खच्चरों की चिकित्सा हेतु औषधि क्रय	5,50,000.00	4,87,500.00
6	गौरीकुण्ड घोड़ा पड़ाव में घोड़े-खच्चरों हेतु विश्राम शैड का निर्माण	33,90,000.00	25,42,500.00
7	यात्रा मार्ग पर घोड़े-खच्चरों की चिकित्सा व्यवस्था हेतु तैनात चिकित्सकों की आवासीय व्यवस्था हेतु	6,00,000.00	-
8	यात्रा मार्ग पर घोड़े-खच्चरों के उचित प्रबन्धन हेतु Mule Task Force व्यवस्था	17,10,000.00	-
9	यात्रा मार्ग पर संचालित घोड़े-खच्चरों के लिए निर्धारित शुल्क के भुगतान हेतु स्थापित प्रीपेड काउण्टर के मरम्मत का कार्य	4,00,000.00	3,00,000.00
10	गौरीकुण्ड मुनकटिया पैदल यात्रा मार्ग पर घोड़े-खच्चरों के आवागमन हेतु सोलर स्ट्रीट लाईटों की स्थापना	4,32,000.00	3,24,000.00
11	घोड़े-खच्चरों के उपयोग हेतु यात्रा मार्ग पर स्ट्रीट लाइट की स्थापना	6,97,197.00	5,22,898.00
12	विगत वर्ष-2021 में पशुपालन विभाग के कार्मिकों हेतु आवासीय व्यवस्था	24,500.00	24,500.00
13	सेक्टर अधिकारियों की आवासीय व्यवस्था	66,500.00	66,500.00
14	यात्रा मार्ग पर स्थापित फ्लैक्स बोर्ड / बैनर पर व्यय	3,65,477.00	3,65,477.00
15	पुलिस विभाग द्वारा तैनात कार्मिकों को मूलभूत सुविधाएं तथा सामग्री उपलब्ध कराये जाने पर व्यय	10,00,000.00	10,00,000.00
16	आपातकालीन स्थिति में यात्रियों हेतु खाद्यान्न की व्यवस्था	94,500.00	94,500.00
17	टेण्डर आमंत्रित हेतु विज्ञप्ति का प्रकाशन	57,879.00	57,879.00
18	यात्रा के दृष्टिगत सिम क्रय	1,100.00	1,100.00
19	यात्रा मार्ग पर जलौनी लकड़ी की व्यवस्था	3,69,281.00	3,69,281.00
20	यात्रा मार्ग में साफ-सफाई व्यवस्था	2,12,544.00	2,12,544.00
21	यात्रा व्यवस्था हेतु प्रकीर्ण व्यय	89,566.00	89,566.00
	योग-	1,11,45,044.00	73,28,620.00

वर्ष 2022-23 में यात्रा व्यवस्था मद में प्राप्त धनराशि का विवरण

क्र०सं०	कार्य का विवरण	प्राप्त धनराशि
1	घोड़े-खच्चर प्रीपेड काउण्टर से प्राप्त धनराशि	4,50,00,000.00

[Signature]
Auct.

[Signature]
Bnu

ORDER

In the light of Public Interest Litigation No. 49/2012 filed in the High Court of Uttarakhand, Nainital in the operation of Kedarnath Yatra System, a meeting was called on 04.12.2012, in connection with the arrangements and other basic facilities of the Kedarnath area, under the chairmanship of the Chief Secretary, Government of Uttarakhand, Dehradun. In pursuance of the instructions given in point number 2 (3) in the meeting organised by the Chief Secretary, it was informed by the Additional Secretary, Tourism Department that an Act is being proposed by the Tourism Department for Yatra arrangements, in which the formation of Authorities (Shri Kedarnath Development and Management Authority) (SKEDMA) is proposed. As per the directions given in Additional Secretary/Additional Chief Executive Officer's Uttarakhand Tourism Development Council letter no. 311/2-7-27/2013 and as per the decision taken in the Proposal No. 1 and 2 of the meeting held on 07.05.2013 in Zila Panchayat Rudraprayag and keeping in view public interest, all Yatra related operations from Gaurikund to Kedarnath including operation of horses-mules, prepaid counter and sanitation, which were earlier operated by the Zila Panchayat, Rudraprayag, are transferred from Zila Panchayat Rudraprayag to the District Tourism Development Officer (Chief Development Officer) under the District Administration, Rudraprayag.

In a meeting held on 4.12.2012, presided by the Chief Secretary, Government of Uttarakhand, Dehradun, in connection with the sanitation and basic facilities of Kedarnath area, it was informed by the Chief Secretary that at present, the Zila Panchayat, Rudraprayag controls the licence regime for horses. The said responsibilities are not being discharged properly by the Zila Panchayat, due to which the problem is getting worse. The licensing regime of horses will be controlled through the Authority proposed by the Tourism Department. Therefore, until such Authority, Shri Kedarnath Development and Management Authority (SKEDMA) is constituted, the Yatra arrangements of Shri Kedarnath Dham will be under the supervision of the Chief Development Officer, Rudraprayag and District Adventure Sports Officer, Rudraprayag, subordinate to the District Administration.

The Additional Chief Officer, Zila Panchayat, Rudraprayag is directed to ensure that at present, all the records and funds related to the Yatra arrangements are handed over to the District Tourism Development Officer (Chief Development Officer), Rudraprayag. For the management of the finances of the above Yatra arrangements, a joint account will be opened in a nationalised bank in the name of District Tourism Development Officer, Rudraprayag (Chief Development Officer) and District Adventure Sports Officer, Rudraprayag, which will be operated with the joint signatures of both the above officers. A committee comprising of the following officers to take financial decisions –

- 1- Chief Development Officer, Rudraprayag.
- 2- District Development Officer, Rudraprayag.
- 3- Senior Treasurer, Rudraprayag.

(Dr. Neeraj Khairwal)
I.A.S.
District Magistrate, Rudraprayag

Office of the District Magistrate, Rudraprayag

Letter No. 88 /16-8(2012-13)

Date 09 May, 2013

Copy- Sent to the following for information and necessary action.

Chief Secretary, Government of Uttarakhand, Dehradun.

Principal Secretary, Tourism, Government of Uttarakhand, Dehradun.

Commissioner, Garhwal Mandal, Pauri.

Additional Secretary, Tourism / Additional Chief Executive Officer, Uttarakhand Tourism Development Council, Uttarakhand, Dehradun.

Chief Development Officer, Rudraprayag/District Development Officer, Rudraprayag.

District Adventure Sports Officer, Rudraprayag.

Additional Chief Officer, Zila Panchayat, Rudraprayag.

Particulars of expenses made in the year 2021-22 under the 'Management' head		
S. No.	Description of Work	Amount Spent
1.	Honorarium to personnel of Yatra Cell.	7,36,140.00
2.	Expenses on flex-board/banner established on the Yatra route.	3,05,266.00
3.	Publishing of advertisement for invitation of tender.	34,476.00
4.	Purchase of sim card for Sector Officers.	16,800.00
5.	Allocation to Police Department for barrier on yatra route.	2,00,000.00
6.	Purchase of firewood for the Yatra route.	4,46,767.00
7.	Arrangement of Sodium Hypochloride for the yatra route keeping in mind COVID 19.	29,760.00
8.	S.P.S Daak ticket for Yatra Cell.	2,000.00
9.	Miscellaneous expenses for management of Yatra.	59,600.00
10.	Stationary for Yatra Cell and Stationary for Sector Officers deputed on the Yatra.	17,604.00
11.	Expenses for Internet lease line for wifi facility on the Yatra route.	2,74,629.00
12.	Management of boarding and lodging for personnel sent to Yatra marg for inspection.	15,776.00
13.	Operation of Prepaid counters for horses-mules.	16,24,384.00
14.	Materials for Sector Officers deputed at Yatra route.	51,228.00
	Total Expenditure	38,14,430.00

Particulars of Income in the year 2021-22 under the 'Management' head		
S. No.	Description of Work	Amount Received
1.	Total amount received from the prepaid counter for horses-mules.	88,52,100.00

Particulars of expenses made in the year 2022-23 under the 'Management' head			
S. No.	Description of Work	Amount Allocated	Amount Released
1.	Honorarium to personnel of Yatra Cell.	2,05,200.00	2,05,200.00
2.	Establishment of solar water heaters to provide warm water to horses-mules on the Yatra route.	22,800.00	22,800.00
3.	Repair of huts at Gaurikund (for residential facility for veterinarians and veterinary centres).	8,09,000.00	6,06,750.00
4.	Repair of two rooms near transport checkpost, Son Prayag (boarding facility for the personnel of Animal Husbandry Department)	47,500.00	35,625.00
5.	Purchase of Medicines for treatment of horses-mules operated on Yatra route.	5,50,000.00	4,87,500.00
6.	Construction of Resting shed for horses-mules at Gaurikund Ghoda Padav.	33,90,000.00	25,42,500.00
7.	Residential facility for veterinarians for treatment of horses-mules on Yatra route.	6,00,000.00	-
8.	Proper arrangement of Mule Task Force.	17,10,000.00	-
9.	Repair of Prepaid counter for recovery of prescribed fee for horses-mules used on the track.	4,00,000.00	3,00,000.00
10.	Establishment of solar street lights for pedestrian path for horses-mules at Gaurikund, Munkatia.	4,32,000.00	3,24,000.00
11.	Establishment of street lights for use on the Yatra route for horses-mules.	6,97,197.00	5,22,898.00
12.	Residential arrangement for personnel of Animal Husbandry Department in previous year- 2021.	24,500.00	24,500.00
13.	Residential facility for Sector Officers.	66,500.00	66,500.00
14.	Expenses on flex-board/banner established on the Yatra route.	3,65,477.00	3,65,477.00
15.	Expenses for infrastructural facilities and materials for personnel deployed by the Police Department.	10,00,000.00	10,00,000.00
16.	Arrangement for food for pilgrims in the event of a disaster.	94,500.00	94,500.00
17.	Publishing of advertisement for invitation of tender.	57,879.00	57,879.00
18.	Purchase of sim keeping in mind the Yatra.	1,100.00	1,100.00

19.	Purchase of firewood for the Yatra route.	3,69,281.00	3,69,281.00
20.	Arrangement of cleanliness on Yatra route.	2,12,544.00	2,12,544.00
21.	Miscellaneous expenses for management of Yatra.	89,566.00	89,566.00
	Total-	1,11,45,044.00	73,28,620.00

Particulars of Income in the year 2022-23 under the 'Management' head

S. No.	Description of Work	Amount Received
1.	Amount received from the prepaid counter for horses-mules.	4,50,00,000.00